



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.447/94

Date of Order: 22.4.1994

BETWEEN :

A N D

1. Union of India, rep. by its Secretary, Ministry of Communications, Department of Telecommunications, Sanchar Bhavan, New Delhi - 110 001.
2. The Chief General Manager, Telecommunications, A.P.Circle, Door Sanchar Bhavan, Nampally Station Road, Hyderabad - 500 001.
3. Telecom District Engineer, Guntur.
4. Telecom District Engineer, Ongole.
5. The Sub-Divisional Officer, Telecom, Chirala - 523 155.

.. Respondents.

Counsel for the Applicant

Mr. B.S.A. Sastry or any one

.. Mr. V. Bhimanna

Counsel for the Respondents

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The claim of the applicant is for a direction to the respondents to grant him temporary status and to regularise his service in a Group 'D' post as per his seniority after condoning the ---

2. The applicant claims that he was initially engaged as a casual mazdoor under SDOT, Tenali from 1978 to 1984. He was thereafter engaged by SDOT, Chirala from 1.4.1991 to 31.12.1993. Ever since that date he was not given any work.

3. There does not seem to be any dispute regarding the fact that the applicant worked under SDOT, Chirala from 1991 to 1993 as stated in the application. As regards the claim of the applicant for taking into consideration his previous engagement from 1978-1984, it is for the competent authority to examine the same in case the break in his engagement is to be condoned. Nevertheless as there does not seem to be any dispute regarding the work of the applicant from 1991-1993, this OA may be disposed of at the admission stage itself with directions to the respondents in the following terms:-

- (a) The name of the applicant will be entered in the live casual labour register keeping in view the continuous service rendered by him from 1991-93.
- (b) He will be re-engaged as and when there is work then preference to freshers and juniors.

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(c) His case will be considered for grant of temporary status and subsequent regularisation in accordance with the extant scheme/instructions.

There shall be no order as to costs.

T. C
(T.CHANDRASEKHARA REDDY
Member (Judl.).

(A.B.GORTHI)
Member (Admn.)

Dated: 22nd April, 1994

(Dictated in Open Court)

Ansba
Deputy Registrar (J)CC

To sd

1. The Secretary to the Minister of Communications, New Delhi-1.
2. The Chief General Manager, Telecom,
Door Sonchar Bhavan, Station Road, Nampally, Hyderabad-1.
3. The General Manager, Telecom, Guntur.
4. The Telecom Dist. Engineer, Ongole.
5. The Sub Divisional Officer, Telecom, Chirala-155.
6. One copy to Mr. *B.S.A. Saraf* Advocate, CAT.Hyd.
7. One copy to Mr. V. Bhimanna, Addl AGSC. CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pwm

30/4/94
FRC
J. T. D.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 22-4-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in
O.A.No. 447/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

